## OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE EAST DISTRICT, KARKARDOOMA COURTS, DELHI

## ORDER

Pursuant to the directions contained in para 9 of the Judgment dated 30.10.2025 in Crl. Rev. P. no 484/2024 & Crl. M.A. No. 20096/2024, Crl. M.A no. 22133/2024, Crl. M.A no. 10993/2024 titled as Atul Lakra v/s The State (NCT of Delhi) & Anr" conveyed vide letter no. 84868/Crl dated 10.11.2025 of the Hon'ble High Court of Delhi, New Delhi, it is impressed upon all the Judicial Officers posted in East District that if any matter is inadvertently marked to a court lacking jurisdiction, the concerned Judicial officer shall immediately return the file to the undersigned for its allocation to the competent court.

The aforesaid directions shall be strictly followed by all the Ld. Courts of East District.

(SANJEEV KUMAR AGGARWAL)

1 10 Principal District & Sessions Judge (Officiating)
East District
Karkardooma Courts Delhi:

No\_\_\_\_\_/Judl./East/KKD/2025Delhi Date\_\_\_\_\_

## Copy forwarded for information and necessary action:

- 1. The Registrar General, Hon'ble High Court, New Delhi
- 2. The Principal District & Sessions Judge, (Hqs), Tis Hazari Courts, Delhi
- 3. The incharge, Filing Section , East District, KKD
- 4. The Incharge, E-Sewa Kendra, East District, KKD
- 5. The Judcial Officers, East District Karkardooma Courts, Delhi
- The Website Committee, Tis Hazari Courts/Karkardooma Courts, Delhi
- R & I Branch for uploading on LAYERS.
- 8. P.S to Undersigned,

Principal District & Sessions Judge (East)
(Officiating)
Karkardooma Courts, Delhi